

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

CCP No. 97/2004  
MA No. 2774/2004  
in  
DIARY NO. 2407/2002

This the 17th day of January, 2005.

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)

HON'BLE SHRI M. L. SAHNI, MEMBER (J)

Om Prakash Singh Yadav ... Applicant

(By Shri A.P. N. Giri, Advocate)

-Versus-

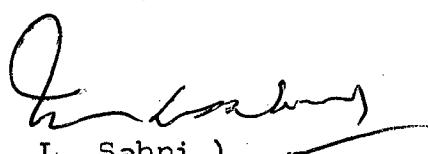
D. Ram, Dy. Commissioner, Customs  
& Central Excise & Another ... Respondents

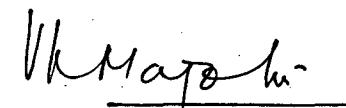
O R B E R (ORAL)

Hon'ble Shri V. K. Majotra, Vice-Chairman (A) :

OA No. 1406/1997 was disposed of vide Tribunal's order dated 1.11.2002.

2. The present application has been moved for initiating contempt proceedings against the respondents on 26.7.2004. This application has been made much beyond the period of limitation. We have not been shown any case law on the point that such a delay can be condoned in contempt matters. As such, this application is dismissed having been filed beyond the period of limitation.

  
(M. L. Sahni)  
Member (J)

  
(V. K. Majotra)  
Vice-Chairman (A)

/as/

OR  
Copy of order  
dated on 18/1/05  
RECORDED